देशों से अलग नहीं रह सकते । आज आवश्यकता इस बात की है क्योंकि व्यापार और सभ्यता एक देश से दूसरे देश के इतने करीब आ गये हैं कि एक का असर दूसरे पर पड़ता है इसीलिए हम इतने सालों से इस एग्रीमेंट पर विचार विमर्श कर रहे हैं । यदि इस पर विचार विमर्श करने के बाद नितान्त आवश्यक हो हम तभी इस पर दस्तखत करें । इन्हीं शब्दों के साथ आपका बहुत-बहुत धन्यवाद ।

MESSAGE FROM THE LOK SABHA

Joint Committee to Enquire into Irregularities in Securities and Banking Transactions

SECRETARY-GENERAL : Sir, I beg to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha :

"I am directed to inform you that Lok Sabha, at its sitting held on Monday, the 6th December, 1993, adopted the following motion :—

'That this House do recommend to Rajya Sabha that Rajya Sabha do appoint one member of Rajya Sabha to the Joint Committee to enquire into irregularities in securities and banking transactions in the vacancy caused by the resignation of Shri Yashwant Sinha from Rajya Sabha and do communicate to this House the name of the member so appointed by the Rajya Sabha to the Joint Committee.'

I am to request that the concurrence of Rajaya Sabha in the said motion, and also the name of the member of Rajya Sabha so appointed, may be communicated to this House."

DISCUSSION ON DUNKEL DRAFT TEXT—contd.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Before I call the next speaker, Mr. Morarka, I would like to request Shri M. A. Baby to take the Chair, if the House so agrees.

[The Vice-Chairman (Shri M.A. Baby in the Chair]

SHRI KAMAL MORARKA (Rajasthan): Thank you, Mr. Vice-Chairman, Sir.

At the outset, let me say that the speakers preceding me, specially from the opposition, have very competently dealt with the various facets of the Dunkel Draft Text. I do not think I will take the time of the House to go into each individual item in respect of the various issues that really concern India. In fact, these issues are of concern not only to Members from this side, but also to Members from the Congress Party. I have observed that all their Members have referred to these issues. The very fact that they referred to these shows that they are equally concerned about these issues. It is some helplessness on their part that after analysing these issues, they are recommending the Dunkel Draft Text.

At the outset, I want to put the matter in a simple language. What is the whole issue ? The issue is that world trade has been going on under an agreement called GATT, the General Agreement on Trade and Tariffs, for forty-fifty years. Today, suddenly, some countries of the world want these rules to be changed. Sir, it is like a test match, a five-day test match, in cricket which is going on for years. Till it suits me, it goes on. I have got good bowlers and I have been wining the test matches all these years. Suddenly, I find that some other countries also have got good bowlers and, therefore, I decide that we should have one-day matches where the team is not out, but whoever scores the highest runs wins.

Similarly, here, they want to change the rules of the game because the rules of the game which have stood the test of time have started working against the very countries which had framed the rules. G.A.T.T. is supposed to be a multilateral organisation. Actually, it was bilateral. The U.S.A. and the U.K., in the forties, arrived at certain trade rules which were accepted by the world. It was working satisfactorily.

Sir, here, I beg to differ. The economic situation in the world has really not changed. Even at that time, those countries were rich and the others were poor. Even today, these countries are rich and the same countries are poor. The change is not in the economic situation. The change is in the political situation. At that time, there was a counter-weight in the Soviet Union. Today, this counter-weight is not there. Now, the rules of the game are being sought to be changed because some countries think that they can muscle their way through.

What is the legal position? Can the rules be changed by the majority? Fortunately, Sir, as per the G.A.T.T. rules framed in the forties—it was a much more civilised world then—the rules can be changed only by unanimity. Even if one country decides that it does not want the rules to be changed, the rules cannot be changed.

There are three arguments put forward by the hon. Members from that side. One is, if we do not sign this, we will be isolated. Second, after all, the text is not so bad, it will not damage us—agriculture, intellectual property right, investment, services. They have given their reasons. Third, actually it is very good for India; our exports will go up; it is in our favour.

I want to remind the Congress Party that for the first time in September 1986 this Uruguay Round started. It was the Rajiv Gandhi Government. Rajiv Gandhi had a majority of 400 people in the Lok Sabha. He was a powerful Prime Minister. His personal image was not even blemished at that time. India took a stand at Punta Del Este that we will not allow the scope of GATT to be enlarged beyond the original scope. Services or intellectual property are matters outside GATT. They will remain outside GATT.

SHRI RAJNI RANJAN SAHU: It is 1993 now, not 1986.

SHRI KAMAL MORARKA: I will tell you what happened in these 7 years. In September 1986 India took the lead. Even at that time America wanted the same thing over where they are almost succeeding now, but India took the lead. Nigeria over took India, Argentina overtook India, Brazil overtook India, Egypt overtook India. Ten countries of the third world withstood the onslaught and the final resolution at Punte Del Este says very clearly that GATT will remain GATT—only trade and tariffs and it will not be allowed to go beyond trade and tariffs. What happened? There was a Review Meeting in December 1988 in Montreal. For 2 1/2 years the six advanced countries were trying to bully the third world. Even in Montreal, in their Review Meeting they could not succeed. They could not succeed because Japan had some differences on some other points. The basic change took place between January and April 1989. Sir, let us refresh our memory. It is a period when the Government in India had political problems. It was still your Government, but it was not the same Government. The Government of September 1986 was a strong, unblemished Government, which was proud of India, proud of the clouts that India enjoyed but from January to April 1989 your Government was running for cover because the Swedish Radio was accusing your taking bribe. That is the difference. India lost its leadership of the third world community and that is the reason why today we are being pushed into this Draft.

Sir, I want to place it on record. The first argument is that we will be isolated. Let me remind them that on Non-proliferation we are isolated, we are isolated even today. And I am very happy to say that Mr. Narasimha Rao says that we will stick to our stand, we will not be bullied by anybody. On Missile Technology Control Regime (MTCR) we have stuck to our guns, we refuse to be bullied. Why? I humbly submit this because these are not the economic issues; Mr. Manmohan Singh and the IMF have no say in this matter. The ethoes of Jawaharlal Nehru and Indira Gandhi still carry on and I am happy that Mr. Narasimha Rao can take such a tough stand on the MTCR and the Nuclear Non-proliferation Treaty. If we can afford to

be isolated in NPT and MTCR, what is so great about GATT where you cannot even be isolated because if you refuse to sign, it cannot be amended? Sir, this isolationist syndrome only reflects the inferiority complex that has set in between September. 1986 and 1993. Mr. Rajni Ranjan Sahu wants to know what happened in seven years. In seven years your party has lost the ethoes and the character that it had for 40 years. That is what happened in 7 years.

SHRI RAJNI RANJAN SAHU : I am not prepared to hear, I am going.

SOME HON. MEMBERS : Are you walking out?

SHRI S. JAIPAL REDDY : While walking out also he agrees with Morarkaji.

SHRI KAMAL MORARKA : I humbly submit, without making it a party issue, I wish to say that the entire Opposition could stand by the Congress Party because this is a matter where India is dealing with the world, it is not a Congress versus Opposition issue. I am very sorry that this whole debate has been divided on party-lines. Even the parties with which we ideologically differ, the BJP, the CPM, almost all the non-Congress are one over this issue. All of us feel only one way that national interest should take precedent over any sort of supine commitment that you might have made either privately or publically. Sir, when the IMF-World Bank issue was raised in 1991, we on this side said that the country's sovereignty was being mortgaged. Mr Manmohan Singh took umbrage; he put up strong defence. He said, we are doing this voluntarily; fiscal deficit we want to curb; whatever the IMF gives is good for us; and, in any case, if we don't want to do it, nobody can force us. Sir, here is a classic case where, once we sign we sign this draft, then any infringement which they accuse us of, they can take action. For the first time we are seeking to give power to an international policeman to take action on a sovereign Government. This is totally uncalled for. One hundred and three countries might have signed it. I don't know. The example Mr. Vishvjit Singh gave was China. I think he should have thought twice before giving that example. China is a country which was under a self-imposed isolation for 40 years, and yet it is ahead of everybody else. So, how does isolation take you backwards? I have not understood it, if China is the example. I am not suggesting that you get isolated. I am only suggesting that with self-respect, with your national interests, be strong and be tough. In the international comity of nations, countries which are tough are respected; supine Governments are not respected.

The Third World looks to India as a leader. India was the leader of the Third World in the Non-Aligned Movement for so many years. India is giving up the leadership because the Government is weak-not because India has become weak. We are not any poorer than what we were. We are not any more helpless than what we were. Our resources, whether military or economic or political or whatever, are not less than what they were ten years ago. What is the change in ten years? We had an Indira Gandhi who did not care for Super Powers. Today we have a Government in which, a phone call comes in the night and in the morning it becomes Government policy. It is that kind of a Government was have today. That is the basic problem; let us understand that.

Throughout the debate I see, on Intellectual Property Rights everybody trying to explain patent laws—14 years, six years, seven years. That is not the issue. The issue is that under the UN there is a separate organization, World Intellectual Property Organisation—WIPO. It is supposed to be outside the scale of GATT. There is an International Tele communications Union—ITU—which will deal with communication matters. Deliberately and consciously the UN had kept different organizations for different things.

In September 1986, in Punta del Este the US tried to muzzle and say, let's combine these things and put them under GATT. We resisted it. Under the leadership of India we resisted it and we warded it off.

From January 1989 we succumbed and the result today is, from April 1989 till today no progress has been made except that whatever we succumbed to has been institutionalized, formalized, under what is known as the Dunkel Draft Text. Mr. Dunkel has retired. Mr. Peter Sutherland has come into the picture. Poor man is running from pillar to post.

I must place on record my absolute thanks to the farmers of France who are withstanding this pressure. The President of France today has said that too much optimism is being placed on the Dunkel Draft being signed by the 15th December and it is not correct. I am so happy. May be other Governments have become supine, but our luck is there. Somebody else in the world may save us. May be farmers of France will just stick by this if the EEC and America do not come to an agreement and GATT will not be signed. But this Dunkel Draft, if signed into law and if India becomes a party to it, let me warn the Government, Sir, there are two consequences. One : You are signing off Government's sovereign power for the future, for all times to come. On the IMF, may be Mr. Manmohan Singh is right. He agreed to certain conditions. A new Government can come and we can again negotiate. Once we sign GATT, because it is GATT-II or MTO—Multilateral Trade Organization—we do not even know what shape it will take. But once you get committed to it, the commitment is as firm as to the earlier GATT. So, think of such monumental importance when you are about to change. I don't think a Government which doesn't even have a majority in the Lok Sabha, which had to engineer a majority by defecting seven people from the other side, should even take upon itself the onerous responsibility of signing this agreement. This country consists of 25 States. Each State has an Assembly which is sovereign. At least this matter should have been sent to all the Assemblies. All the Assemblies could have formed their own committees. We could have had their opinions. After all if the CPM says something here, surely it represents in some manner the views of the people of Bengal and Tripura. If the BJP speaks here, surely, it giving the opinion of the people of Delhi, ifI may be permitted to say so. If the Janata Dal is speaking, surely it can speak on behalf of the people of Bihar and Orissa. If my friend, Muthu Mani speaks, surely he is speaking for Tamil Nadu. At least Jayalalitha has total control over that State.

Here is a Government which is in power by the skin of its teeth, and it is claiming to represent not only the Indian people today but also for the future generations to come. I humbly submit, Sir, that if a writ petition is moved in the Supreme Court will stay this Government from signing this agreement. I sincerely implore my friends in the Opposition that we must consider this option and we must move the Supreme Court to bring a stay on this Government. After all, even unanimously Parliament cannot cede Indian territory, for instance. The Constitution says that the territory of India is sacrosanct. You cannot do it. The basic structure of the Constitution cannot be amended. Here you are giving power to some international organisation to decide what price I should pay to my farmer, what subsidy I should pay to my farmer and what my crop pattern should be. What kind of problems are you inviting into your parlour in agriculture, on intellectual properly, on services ? My learned friend, Dr. Ashok Mitra, was very clear that investment is not even discussed. Somebody said that whatever investment we want will come here. Dunkel or no Dunkel, Mr. Manmohan Singh has already invited Pepsi Cola, Coca Cola, Kellog etc. etc. There is no restriction. Any investment can come here. Foreign institutional investors can play the share market here. Investment is not even an issue. But, under Dunkel you are going to hurt the most important sector of the Indian economy, namely, agriculture.

Today, every time the Soviet Union is being mentioned about. Let me put it on record, the Soviet Union disappeared not because communism has failed or Marxism has failed but because collectivisation of agriculture has failed, because they did not have bread and they had to go to America, The Dunkel Draft is the beginning

of that exercise in India. After ten years you will not have bread, you will go to the United States of America, India will be in the same position and you will not be able to control disintegration.

Mr. John Galbraith, the American Ambassador to India for long years, was in India recently. He is on record to say, "Indian agriculture has done well. You have got your own basket of subsidies and procurement prices. Whatever you have done, you have done well." These are his words—"I will advise the Government of India to hear the IMF patiently but not take it seriously." He himself advised India, "Your agriculture is doing fine. Don't allow anybody to tinker with it because it is your biggest strength. You have been able to remain sovereign in spite of poverty because you have been able to feed your own people."

Sir, the Dunkel Draft and the IMF and the World Bank policies are beginning of India going the Somalia way or the Bosnia way. This is not a joke. They must understand that under the Dunkel Draft on the one hand intellectual property rights and services are to be brought under trade and tariff, and on the other hand textiles which is a commodity, is still to be kept out. It should have been inside in the first place. They say that by 2000 AD 51 per cent of multi-fibre agreement, MFA, for textiles will be included and 49 per cent thereafter. Sir, keeping textiles out of the GATT and including intellectual property right which is quite amorphous nature, is a joke. After all, yoga and the Bhagvadgita are intellectual properties. Are they paying us any royalty on them ? The Bhagvadgita is being printed all over America. Are they paying India royalty on it ? It is an intellectual property. I don't think that here is any dispute. It is India's property.

DR. MURLI MANOHAR JOSHI : Cloumbus discovered America. Are they paying royalty for it ?

SHRI KAMAL MORARKA : What is this ? They are only trying to bully wherever they can do so. They are twisting your arms. My problem is not with America. Please don't misunderstand me. They are doing what is right for them. The Dunkel draft is very good for them. The new trade regime they want is very good for them.

I am only surprised that some of our own friends first say that they are frightened that India will be isolated. Then they say, "No, no. This is not so bad." Then, somebody gets up and says, "No, no. Actually it is very good." Sir, if it is good, in September, 1986 why did we not propose this Draft ? Why did we need Mr. Dunkel to propose this Draft ? It is obvious that this Draft is titled in favour of the Western countries. It is for their benefit. If the Government takes the view, "Look, we have no option, we are in trouble and we have to agree to it," I can understand it. They are not saying that. They are saying that it is very good. They are recommending it to us. I will end only with a small quote from Shakespeare. You will pardon me. In Julius Caesar Shakespeare has said : . . .

SHRI MURLI MANOHAR JOSHI : You will have to pay royalty for quoting.

SHRI KAMAL MORARKA : "The fault, dear brutus, lies not in our stars, but in ourselves that we are underlings."

श्री चतुरानन मिश्र : उपसभाध्यक्ष महोदय, डंकल ड्राफ्ट के संबंध में बहुत-सी बातें पहले आ चुकी हैं, इसलिए मैं उन बातों में पहले न जाकर अपना भाषण प्रारंभ करता हूं कि इसका ऑपरेटिव पार्ट क्या होना चाहिए, इस पर हम लोगों को विचार करना चाहिए । महोदय, यह बात कहने की इसलिए जरूरत है क्योंकि एकाध सरकारी पक्ष के माननीय सदस्य को छोड़कर किसी ने नहीं कहा कि यह डंकल ड्राफ्ट इंडिया में गवर्नमेंट ऑफ इंडिया ने ड्राफ्ट किया था या गैट की मीटिंग बुलायी थी या उरुगवे राउन्ड उन्नत राष्ट्रों और अमेरिका ने बुलायी थी । चूंकि उनके यहां व्यापारिक विवाद हुआ, इसलिए यह डंकल प्रपोजल आया और इसका फायदा

अमेरिका को हो रहा है, यह बिल्कुल निश्चित बात है जिस पर बहस करने की जरूरत नहीं है।

महोदय, मैं आपको प्रेसीडेंट क्लिंटन के एक भाषण को कोट कर के सुना रहा हूं जिसे कि किसी दूसरे अखबार ने नहीं बल्कि अमरीका टाइम्स ने छापा है कि वह क्यों इसके पक्ष में हैं ? उन्होंने कहा है कि अगर 15 दिसंबर को यह समझौता हो जाय —

> "A good GATT Agreement would create 1.4 million American jobs and boost the average American family's income by $ 1700, Clintin said in Seattle on Friday. This, my fellow Americans, is an answer to 20 years of stagnant wages for the hard work."

वह यह इसलिए कर रहे हैं क्योंकि उनको इससे फायदा होगा, भारत के लिए नहीं। इसके चलत वह सोच रहे हैं कि उनके यहां रोजगार बढ़ेगा, उनकी आमदनी बढ़ेगी और इसलिए वह इस काम को करना चाहते है। इसलिए मैंने आपसे अर्ज की कि मैं पहले शुरु करुंगा कि हम को क्या ऑपरेटिव कदम उठाने चाहिए, इस पर विचार करना चाहिए। मैं सरकार से कहूंगा कि ऐसे सवाल पर जो सरकार यह कहती है कि विदेशों से संधि की स्वीकृति का पार्लियामेंट को अधिकार नहीं है, संविधान के तहत हम कोई भी ट्रीटी कर सकते हैं, यह अधिकार सरकार को हो सकता है, मैं इस पर तुरन्त स्पष्ट नहीं हूं जैसा कि मोरारका जी ने कहा कि सुप्रीम कोर्ट में जाएंगे तो स्टे-ऑर्डर हो जाएगा, यह मैं नहीं जानता, लेकिन मैंने इस सवाल को उठाया था कि राज्य सरकारों को ही अधिकार है संविधान के तहत एग्रीकल्चर के बारे में। टोटल अधिकार उनको है।

महोदय, मैं पूछना चाहूंगा कि हमारे मंत्री जी तो नहीं है, लेकिन जो इससे संबंधित हैं उनसे पूछना चाहूंगा कि मान लीजिए आप कल 15 दिसंबर को राजीनामा देते हैं और इसके बाद आप कहते हैं कि बीज का उत्पादन किसान नहीं कर सकेगा बिना रॉयलटी दिए और बिहार इसको नहीं मानेगा, मान लीजिए वेस्ट-बंगाल नहीं मानेगा तो आप क्या करेंगें ? क्या इंडियन आर्मी भिजवाएंगे या यू० एन० ओ० से फोर्स बुलाएंगे ? यह मैं आपसे पूछना चाहता हूं। इसलिए कंसेंसस की जरूरत हैं क्योंकि यह राष्ट्रीय समस्या है और अगर आप इसको रशथ्रू करना चाहते हैं तो आप अपने लिए तो खतरा उपस्थित करेंगे ही, इस राष्ट्र के लिए भी खतरा उपस्थित करेंगे। इस सवाल पर बिना किसी वंदिश के बहस होनी चाहिए। महोदय, मैं आपका ध्यान आकर्षित करता हूं "नाफ्टा" पर अमरीकी कांग्रेस में जो विवाद हुआ, अगर आप कहें तो मैं टाइम्स से फिगर्स दूंगा कि जो प्रेसीडेंट का बिल था उसके खिलाफ अमेरिका में उन्हीं की पार्टी के लोग चले गए और बिल पर दोनों पक्ष के लोगों ने डिवाइड होकर नाफ्टा एग्रीमेंट पर वोटिंग की। महोदय, ऐसे सवाल पर यह हर जगह होता है। "मैस्ट्रिट ट्रीटी" के बारे में जो ब्रिटेन में वोटिंग हुई वह कंजर्वेटिव और लेबर पार्टी दोनों के सदस्यों ने मिलकर पार्टी नीति के विपरीत मिलकर की है। इसलिए ऐसे सवाल पर एक होकर सोचना चाहिए। यह सभी पक्ष के माननीय सदस्यों ने कहा है और लीडर ऑफ द अपोजिशन जो भी हो, भा० ज०पा० की तरफ से जो माननीय नेता श्री मुरली मनोहर जोशी जी बोले हैं, उन्होने भी कहा है, लेकिन एक बात पर उनसे हमारा मतभेद है। उन्होंने कहा कि शासक पार्टी को एक स्टील की रीढ़ चाहिए। यह अंग्रेजी में उन्होंने कहा है, लेकिन हम को लगता हैं कि भाजपा में आपके यहां जो गड़बड़ी हैं क्योंकि जब अमेरिका के सामने जाते हैं तब आप लोग क्यों कहते है कि यह उदारीकरण की नीति तो कांग्रेस पार्टी ने अभी अख्तियार की है, हम तो जन्म से ही यह नीति अख्तियार किए हुए हैं। आप भी तो मल्टीनेशनल्स को बुलाना चाहते हैं, कंजूमर गुड्स में भी बुलाना चाहते हैं, तो आपकी भी कहीं-कहीं मोम की हड्डी बनी हुई है। आप लोग इसका भी घर

ख्याल कीजिए मेरे पास आप लोगों का भाषण अथांटीकेटेड नहीं है । अमेरिका में जाकर चुनाव के बाद इन लोगों ने आश्वासन दिया था कि हम लोग तो एक हैं, जो बला हैं सो कम्युनिस्ट लोग हैं। वह खत्म हो गए, अब तो आप खुश हैं। अब आइए मैदान में, कौन मुकाबला करता है अमेरिका का ?

डा० मुरली मनोहर जोशी : हम ही करेंगे ।

श्री चतुरानन मिश्र : आप कभी नहीं कर पाएंगे। आपकी मोम की हड्डी है। आप कर नहीं सकते हैं आप में वह गट्स नहीं हैं। दुनिया में सिर्फ कम्युनिस्ट्स को यह गट्स था, अब तो वह चायनीज कम्युनिस्टों को भी नहीं है । आपको कौन पूछता है । आप सिर्फ दंगा-फसाद करवा सकते हैं। यह सब आपसे नहीं होगा।

श्री संघ प्रिय गौतम : मिश्र जी आप डंकल प्रस्ताव पर बोल रहे हैं ?

श्री चतुरानन मिश्र : आपने प्रोवोक किया, इसलिए बोल रहा हूं। आपको दुनिया में जानता कौन है ?

श्री संघ प्रिय गौतम : सब जानते हैं।

श्री चतुरानन मिश्र : जानते थे कम्युनिस्टों को जी कि नहीं रहे, इसलिए यह स्थिति अमेरिका वालों ने पैदा कर दी है। यह हम आपको कहना चाहते हैं । फिर हम ही मजबूत होंगे तब इसे रोक सकेंगे और आप लोग तब हमारा साथ देना शुरू करेंगे । इसलिए मैं सरकार से अनुरोध करना चाहूंगा कि अभी आप इस पर दस्तखत मत कीजिए । डंकल प्रपोजल में भी प्रावधान है और "गैट" का भी नियम है कि एक साल तक देरी से लागू करने पर भी आप पर कोई कार्य-वाही नहीं हो सकती है।

माननीय उपसभाध्यक्ष (श्री मोहम्मद सलीम) पीठासीन हुए

क्योंकि एक साल के अंदर कुछ बातें और घट रही है । रीजनल पैक्ट्स हो रहे हैं, इधर नाफ्टा हुआ है, उधर आशियान का हुआ है, कॉमन मार्केट का हुआ है । तो आपस में इनका झगड़ा है और ये ट्रेड वार की तरफ जा रहे हैं । उपसभाध्यक्ष जी, इन्होंने इच्छा इसलिए प्रकट की है इनको कहा गया है कि कपड़े के मामले में, टैक्सटाइल के मामले में हम छूट देंगे । यह छूट इनको मिलेगी नहीं । नाफ्टा का जो एग्रीमेंट हुआ हैं, उसमें एक शर्त है कि कपड़ा जाएगा मैक्सिको से, लेकिन सूत जाएगा अमेरिका से । तो देखना है कि कैसे वह लोग इसे करते हैं ? महोदय, अमेरिका ने अभी कानून बनाया है कि वहां जो भी सिगरेट बेचा जाएगा, उसमें 75 परसेंट टोबेको अमेरिका का होगा यह बात मैं पढ़कर सुना देता हूं । इस पर थाईलैंड जैसा देश प्रोटेस्ट करता है :

> "In Thailand tobacco growers have asked the Ministry of Commerce to send a letter protesting against the new U.S. law which sets the domestic leaf content quota for cigarettes made in U.S.A. The letter says, "The quota is violation of GATT rules."

इंडिया अपडेट (1—15 दिसम्बर)

अमरीका किसी नियम को नहीं मानता है। यहआज ही की बात नहीं हैं, जब माननीय सदस्य विश्व जीत जी बोल रहे थे तब हमने इसकी चर्चा की थी, अभी फिर आपको इसके बारे में कहेंगे कि अभी आप इसमें दस्तखत न कीजिए, और एक साल का टाइम आपको मिलेगा । यू०एन०ओ० में इस सवाल को ले जाइए क्योंकि वहां खुली बहस होगी। राष्ट्रसंघ में सभी रहेंगे। मैं आपको बताना चाहता हूं कि "गैट" की थर्ड कमेटी ने यह इन्क्वायरी की और उसने उस रिपोर्ट में कहा कि जो विकासमान देश हैं, डवेलपिंग कण्ट्री हैं, उनके प्रति जो ट्रेड नियम है उन्नत राष्ट्रों का, वह बहु ही सताने का है। उसमें लिखा है कि—

> "The Committee (III) of the GATT stated that developing countries through quantitative restrictions and internal taxation etc., are encountered not only with traditional exports of the less developing countries but also meaningful quota system of textiles against the violation of the GATT rules."

यह टैक्सटाइल का जो है, यह "गाट" के रूल के विपरित है। इन्होने कहा है। फिर यह मामला यू०एन०ओ० में गया और यू०एन०ओ० ने यह रेजोलूशन पास किया कि विभिन्न देशों में अलग-अलग हालत देखकर के नियम बनाया जाए और तब "Countries at different stage of development need to be treated diffretntially." बनाया गया।

यह रेजोलूशन सन् 1964 में पास किय गया था। इसलिए कहते हैं कि हम उरुगवे राउन्ड में आप चुपचाप करके करते हैं, क्या होता है, क्या नहीं होता, हम लोग कुछ जानते नहीं हैं कि क्या बातचीत होती है। आपसे उन्नत राष्ट्र बातचीत करता भी है या नहीं करता ? यह भी हम लोग नहीं जान पाते हैं। यू०एन०ओ० में खुले तौर पर आप ले जाइए और तब एक साल के बाद हम लोग देखेंगे कि हम किस स्थिति में हैं, हम इसको रेटिफाई करें या न करें। यह हमारे राष्ट्र हित में होगा, तभी हम विचार करेंगे। मैं ऐसा क्यों कहता हूं ? इस पर बहुत से माननीय सदस्यों ने कहा, मैं आपको सिर्फ गिना देता हूं कि किन-किन सवालों पर डंकल प्रस्ताव में बिल्कुल ही स्पष्ट बात नहीं है, बिल्कुल अस्पष्ट बात है डंकल प्रपोजल में। एक तो स्यु-जनेरिस और उसमें उपभाव का जो कहा गया है, वह 1978 का होगा या 1991 का। कई माननीय सदस्यों ने चर्चा की है इसके बारे में। कुछ भी स्पष्ट नहीं है। भारत सरकार इसको स्पष्ट नहीं करा सकी। यह भी स्पष्ट नहीं है कि सपोर्ट प्राइस हम अपने किसानों को दे सकते हैं या नहीं। पूरे डंकल प्रपोजल में कोई हमको बता दे कि कहीं लिखा हुआ है कि हम देंगे सपोर्ट प्राइस। दूसरा, पी०डी०एस० के बारे में मंत्री महोदय ने कहा। इसमें मैं कहना चाहूंगा कि पी० डी०एस० में एक बात लिखी हुई है कि आप मार्केट प्राइस पर खरीदिए और डोमेस्टिक मार्केट प्राइस पर बेचिए। यह दोनों बात कैसे होगी ? इसके लिए सरकार को कुछ करना पड़ेगा। इसलिए इस बात को साफ कराने की जरूरत है।

महोदय, जो टैरिफ रिडक्शन की बात एग्रीकल्चर की कही गई है, उसके बारे में आप सोचि कि क्या होगा। इसमें परसेंटेज का लिखा हु है। परसेंटेज में वह कर देगें। मान लीजिए मक्क में कर देते हैं, मान लीजिए किसी दूसरे अन। में कर देते हैं, लेकिन भारत तो सुगर, राइस औ कॉटन भेजता है उसमें वह नहीं घटाते हैं औ अपना परसेंटेज पूरा कर लेते है तो आप उन कुछ भी नहीं बिगाड़ सकते। इसलिए इसको स्पष्ट करना पड़ेगा। सिर्फ परसेंटेज से बात न होती है। यह नहीं लिखा है कि हरेक आइटम परसेंटेज घटाना होगा। जो आइटम भारत भेज है, उसमें अगर नहीं किया, तो आप कु कर ही नहीं सकते हैं।

इसी तरह टैक्सटाइल का आप ले लीजिए मैं आपसे कहना चाहता हूं कि टैक्सटाइल में अ उस आयटम को जोड़ दें, जो आइटम टैक टाइल ट्रेड में अभी तक नहीं था, जैसे "गा का जो अनेक्सचर है उसमें बहुत से आइ को जोड़ दिया गया है, अगर वह फालतू आइटम को इस तरह जोड़ घ देते हैं तो आपका क्या होगा ? हमा ट्रेड एडवरसली एफेक्ट करेगा। हम कुछ कर न सकेंगे। इसलिए यह बात बिल्कुल अस्पष्ट इसको स्पष्ट कराने की जरूरत है नहीं तो देश को बहुत बड़ा घाटा होगा। यहाँ के उद्यो को घाटा होगा। इसलिए हम सरकार को क कि इसमें जल्दबाजी मत कीजिए। यह रा के हित में नहीं हैं।

महोदय, इसी तरह जो एशोरेन्स दिया गया वह पूरा नहीं हुआ। मैं कुछ उदाहरण देना चाहूंग "Service and Patent to be discussed the end." यह तय हुआ था। भारत सरकार भी झुककर मान लिया था। यह कहते हैं कि तम लोगों ने कहा, इसलिए हमने मान लिया। तमाम लोगों ने कहा था तो यह तय किया था आखिर में होगा। लेकिन, अब तो यह ब

अभी आ गई। पी०डी०एस० के बारे में यह किया गया था कि लिखित एसोरेन्स लेंगे। हमारे पास रिकार्ड है, गवर्नमेंट ने यह कहा था इनसे। अभी कोई रिटेन एसोरेन्स नहीं दिया गया। यह भी कहा गया है फारमर्स के सीड के बारे में, हमारे किसानों के राइटस के बारे में एसोरेन्स इन राइटिंग लिया जाएगा। ऐसा कोई भी राइटिंग में अभी कुछ भी नहीं हुआ। जेनेटिक सिक्वेन्स, माइक्रो-बायलोजिकल रिसर्च, जेनेटिक इंजीनियरिंग के बारे में यह पेटेंट नहीं होगा, यह आश्वासन लिया जाएगा लिखित, लेकिन ऐसा कोई भी आश्वासन नहीं लिया गया। इसमें उलटे हुआ यह कि "The Americans have threatened to withdraw funding of Indo-American research projects unless India accepts the patent rights of the US."

यह उन्होंने हमको थ्रेटेन किया है। हैदराबाद में इंस्टीट्यूट है, उसके लिए कहते हैं कि हम अब पैसा नहीं देंगे। इसलिए यह हो रहा है।

इसी तरह टैक्सटाइल के बारे में जो आश्वासन दिया था कि यह कोटा सिस्टम नहीं रहेगा, हम भारत के लिए ज्यादा, एक्सेस देंगे। कोई भी एक्सेस नहीं मिला। और, क्या हुआ है, सबसे बुरी बात, कि यहां सभी पार्टियों के साथ, जिसकी चर्चा हमारे कॉमर्स मिनिस्टर कर रहे थे, सभी पार्टी के नेताओं के साथ विचार-विमर्श करके एक लिस्ट बनाई गई कि इस लिस्ट पर हम वहां जाकर बात करेंगे। मैं मंत्री महोदय को बताना चाहता हूं कि हमारी सूचना के मुताबिक यह लिस्ट वहां रखी भी नहीं गई, अलग-अलग कुछ-कुछ कहा गया। यह तो धोखाधड़ी का काम है कि सभी पार्टी की तरफ से आप ने सूची बनाई और उस सूची को वहां रखा तक नहीं। इसलिए हमने कहा कि यह अभी तक नहीं कर सके हैं और इसलिए जरूरत इस बात की है कि आप इसको स्पष्ट कर दीजिए और तभी आप कोई कदम उठाइए। मैं आपसे कहना चाहता हूं, उपसभाध्यक्ष जी, डंकल के खतरे से देश को इन्होंने तैयार नहीं किया। कुछ कानून बनाने की जरूरत थी। ये कानून नहीं बनाते। अभी तो इन्होंने कहा कि एक विषय को लेकर हम कानून बनाएंगे। मैं आपसे कहना चाहता हूं कि दवा का दाम नहीं बढ़े इसके लिए चीन ने एक इंतजाम किया है। उसने यह कानून बनाया है कि जितनी कठिन बीमारियों की दवा होती है, जैसे कैंसर हुआ, टी०बी० हुआ, हृदय का हुआ, सबमें स्टेट ने जिम्मा ले लिया कि यह खर्चा राज्य देगा। हम सरकार से कहते हैं कि आप भी अगर ऐसा कानून बना लीजिए कि हमारे देश में जो गरीब लोग हैं गरीबी रेखा के नीचे के और यह कठिन बीमारियों की जो दवा है, इसका सारा खर्चा सरकार वहन करेगी तो फिर डंकल का प्रोविजन इसमें उल्लंघन नहीं होता है। यह आपको अधिकार है कानून बनाने का। दूसरा है, कम्पलसरी लाइसेंसिंग के बारे में प्रोविजन दिया हुआ है, लेकिन उसको लेकर यहां कानून बनाने की जरूरत है लेकिन आप कानून नहीं बना रहे हैं। बायो डाइवर्सिटीज़ के जो कई एक कन्वेंशस हुए हैं, उस आधार पर जो यहां कानून बनाना चाहिए कि जीन बैंक हमारा कैसे डेवलप होगा, जर्म प्लाज्म की हम कैसे हिफाजत करेंगे और सबसे बड़ी बात यह कि जो हमारे अपने जीन्स हैं, वह वनस्पति या जीव हमारी सम्पत्ति हैं। जैसे कोयला है, लोहा है, सोना है, वैसे ही यह भी हमारी सम्पत्ति है और उसमें मामला यह है कि दक्षिण के देशों में यह जीन्स अवेलेबल हैं, तरह-तरह के यह जो प्राकृतिक जैविक साधन हमारे पास मौजूद हैं, इसके बारे में जो कानून बनना चाहिए, वह अभी तक नहीं बना। कामन मार्किट के देश के लोगों ने एक कम्पन्सेट्री अलाउंस का कानून बनाया है अपने किसानों के लिए, हमारे देश में अभी तक सरकार ने इसको छुआ तक भी नहीं है। किसानों के बीज संबंधी परम्परागत अधिकारों के रूप में जैसे यह सुई जेनेरेसिस की बात कहते हैं, सुई जेनेरेसिस के बारे में मैं ने

बताया कि अभी वक्त है, तो इसके मुताबिक अगर सुई जेनेरेसिस को देखते हुए हम कानून बना दें अभी तो हम पर डंकल लागू नहीं हो सकता है।

इसी तरह बैंक, जीवन बीमा वगैरह के बारे में अगर यह कानून बना लिया जाए कि इसमें जो धन है, उसका कम से कम 40-50 परसैंट हम गरीब लोगों को ऊंचा उठाने के लिए खर्च करेंगे और वह कानून सभी बैंकों पर लागू होगा, विदेशी बैंकों पर भी लागू होगा तो फिर इस तरह से हम उनसे बच सकते हैं।

इसी तरह से डम्पिंग को रोकने के लिए और बड़ी-बड़ी कम्पनियों के बारे में वहां दिया है कि अगर दाम में ऐसा करते हैं कि बहुत कम दाम करके वे आपके बाजार को चौपट करना चाहते हैं तो आप उस पर कानून बना सकते हैं। तो हमको एम०आर०टी०पी० एक्ट में संशोधन करना चाहिए था उसको रोकने के लिए, वह भी सरकार नहीं करती है।

इसके बाद इम्पोर्टेशन का है कि अगर बिना उत्पादन किए हुए यहां वे दवा बेचेगें, तो इसके बारे में जो कानून बनना चाहिए था, वह भी कानून नहीं बना सके। बर्डन आफ प्रूफ के बारे में, यह हमारे यहां है कि सिर्फ रेप जो लोग करते हैं उनके लिए यह कानून है कि वह जिन पर चार्ज होगा, उन्हीं को बताना होगा कि यह चार्ज कैसे गलत हैं। अब यह व्यापार के बारे में भी, सारे व्यापार को तो इन्होंने रेप कर दिया है, अब हम लोग को ही साबित करना पड़ेगा इसके बारे में। तो इसके संबंध में भी जो कानून बनना चाहिए, वह भी यह नहीं बनाते। कुछ माननीय सदस्यों ने फ्रांस की चर्चा की है। मैं उन माननीय सदस्यों से अलग राय रखता हूं। फ्रांस के किसान ज्यादा सबसीडी रखने के लिए लड़ाई लड़ रहे हैं, व हमारे ईंटरस्ट की बात नहीं कर रह हैं, व अपन इंटरेस्ट के लिए लड़ रहे हैं। हमको उससे फायदा नहीं मिलेगा। अगर ज्यादा सबसिडी वे लोग लगाते रहेंगे तो हमको बाजार कैसे मिलेगा? हमारी मांग तो यह है कि वह सबसिडी परसैंटेज में नहीं क्वांटिटी में तय हो क्योंकि हमारा देश गरीब है, हमारा 10 परसैंट जो होगा, उनका एक परसैंट भी नहीं होगा। तो इस तरह से हमको अपने हित की बात के लिए अपने में सुधार करना पड़ेगा। फिर भी फ्रांस ने यह एक काम अच्छा किया सिनेमा के बारे में। मैं जानना चाहूंगा शासक पार्टी के लोगों से सिनेमा के बारे में। लेकिन मैं इस बात को कह रहा था कि फ्रांस ने एक काम अच्छा किया है। मैं शासक पार्टी के लोगों से उस सिनेमा के बारे में जानना चाहूंगा। आप जानते हैं कि अब अमेरिका में एक बिल पास होने वाला है जिसमें मर्द से मर्द शादी करेगा और लड़की-लड़की से शादी करेगी। हम चाहते हैं कि क्या शासक पार्टी वह सिनेमा यहां दिखलाना चाहेगी या अपनी पार्टी में पहले इसको प्रेक्टिस कर लेंगे तब देश को बताएंगे। तो यह सारी बातें ऐसी हैं जिस पर गंभीरता से हमको विचार करना चाहिए। उपसभाध्यक्ष महोदय, सबसे बुरी बात यह है कि हम लोग क्यों जाना चाहते हैं डंकल के अंदर। हम लोग जानना चाहते हैं कि अमेरिका का जो यू०एस० ट्रेड लॉ 301 है, अगर यह मल्टी लेटरल सिस्टम नहीं रहेगा तो यूनी लिटरल बाई लिटरल सिस्टम में आना पड़ेगा। लेकिन अगर यू० एस० ट्रेड लॉ 301, यह रह ही जाता है, अमेरिका ने रिफयूज कर दिया है कि इस एक्ट को रिफिल नहीं करेंगे, सिर्फ आश्वासन दिया है। आप बताइए कि आश्वासन के बल पर कैसे कोई काम हो सकता है, जबकि कानूनन काम करने की जरूरत है। (समय की घंटी)

मैं एक बात और कहना चाहूंगा कि अमेरिका साईंस एंड टैक्नोलोजी में हमसे बहुत ज्यादा विकसित है। सभी लोग जानते हैं कि जो जी-7 कन्ट्रीज हैं, वे हमसे ज्यादा विकसित हैं और अमेरिका उसमें सबसे ज्यादा है। उसने क्या किया

है, हमारे पास अभी वह कुटेशन देने के लिए नहीं हैं। लेकिन उस जर्नल का हम आपको कोट करके बतलाते हैं कि आगामी आने वाले 40-50 वर्षों में क्या-क्या नया अविष्कार हो सकता हैं, यह उनको अंदाजा हैं और उसको लेकर के उन्होंने पेटेंट करवा लिया है। तो हम जो कुछ भी करेंगे, तो वह कह देंगे की हमारे यहां तो यह पेटेंट पहले से ही है, क्योंकि अब पेटेंट प्रोडक्ट पर होगा। अगर प्रोडक्ट पर होगा तो हम आप को बता देना चाहेंगे कि चीन ने सबसे पहले हाईब्रिड राईस बनाया और उसने उसको पेटेंट किया। उसने अमेरिका के हाथ उसको बेच दिया। लेकिन भारत हाईब्रिड राईस के मामले में काफी आगे बढ़ा। अगर प्रोडक्ट प्रोटेक्ट होता तो हम कभी नहीं बढ़ते, क्योंकि वह राईस प्रोडक्ट प्रोटेक्ट कह करके बना लेते हैं—हाईब्रिड राईस। लेकिन वह प्रोसेस का था, इसलिए अलग-अलग प्रोसेस करके ही हमने अपना कई तरह का धान पैदा किया हैं, जो सारा राष्ट्र जानता है। इस लिए मैं आपसे कहना चाहूंगा कि यह सब बातें स्पष्ट करने की जरूरत है, जिसको आप ने नहीं किया हैं।

आखिरी बात, मैं यह कहना चाहूंगा कि अभी दुनिया के मजदूर आंदोलन ने इस बात पर मिटिंग की थी कि जिसमें आई०सी०एफ० टी०यू० जो उन्नत देशों का ट्रेड यूनियन संगठन है और जो हमारे खिलाफ हैं, उसने भी इस बात को पेश किया कि सोशल कॉस्ट्स का सवाल गॉट में रखा जाए। यह सोशल कॉस्ट्स का क्या मतलब हुआ ? अगर किसी चीज के व्यापार के चलते किसी देश में बड़े पैमाने पर मजदूरों की छंटनी हो रही हैं या कल कारखाने बंद हो रहे हैं तो यह सोशल कॉस्टस हुआ। तो डंकल ड्राफ्ट के अंदर यह भी आने की जरूरत है कि कोई भी सोशल कॉस्टस एडवर्स नहीं होना चाहिए समाज पर, तभी इस तरह का मान्य समझौता हो सकता था। तो मैंने आपको कुछ बिन्दुओं को बताया कि हम लोगों को इस तरह से करना चाहिए। मैं फिर शासक पार्टी से अनुरोध करूंगा इस 15 तारीख को तो आप कभी भी दस्तखत मत कीजिए और अगर करना है तथा दिखलाना है कि हम बहुत ज्यादा अमेरिका के भक्त हैं और राष्ट्र को यह संदेश देना है कि अमेरिकम शरणम् गच्छामि, तो तब तो हम लोग आपको नहीं रोक सकते। लेकिन यह राष्ट्रीय समस्या हैं और इस समस्या पर सभी पार्टियां बैठ करके फिर एक बार तय कर लें। अब फाइनल एग्रीमेंट आ रहा हैं, उसको देख कर हम लोग बात करेंगे। डी० जी० सदरलैंड ने आपको क्या कह दिया है और आप यहां पर 25 बार कानून बनाने के वक्त में क्या-क्या बोलते हैं और कोर्ट में हम लोग जाते हैं तो कभी तो लागू नहीं हो पाता हैं कि आपने क्या भाषण दिया है। इसलिए उन बातों पर नहीं जाइए। यह राष्ट्रीय हित का सवाल है। कोई ऐसा कदम नहीं उठाइए जिससे हम देश को बरबाद कर दें। इसलिए अभी इस पर दस्तखत नहीं करके एक साल का टाईम है उसको रेटी-फाई करने के लिए। चूंकि गैट का नियम है, इसलिए कोई हम पर कानूनन कार्रवाई भी नहीं कर सकता हैं। साधारण ट्रेड चलेगा और इस बीच में हम देखेंगे जो रीजनल पैक्ट हुए हैं। उसका क्या स्वरूप लेता है, इसके बाद ही हम लोग कोई निर्णय करेंगे यही मैं कहूंगा कि भारत सरकार गलत कदम नहीं उठाए, इस गलती को नहीं दोहराए।

SHRI TINDIVANAM G. VENKATRAMAN (Tamil Nadu) : I would like to invite the attention of the House to the views of Pandit Jawaharlal Nehru. Before Text, I would like to quote Pandit Jawaharlal Nehru. He said,

> "We do not believe in a rigid anarchy, but we do want too make India self-sufficient in regard to her needs as far as possible. We want to develop international trade by importing articles which we cannot easily produce and exporting such articles as the rest of the world wants from us. We do not propose to submit to the economic imperialism

of any other country or to impose our own on others."

In this context when we start discussing the Dunkel proposals even at the outset one can say it is a clearly designed net to trap developing industrial countries by the developed countries and in particular the USA for their own interests and welfare.

Several workshops and discussions were held throughout the country whether India should accept or reject the Dunkel Proposals. The Government of India has not yet taken a final decision of the Dunkel proposals as these are still being negotiated.

The National Working Group on Patent Laws had organised the International Convention on people's view and approach to the GATT negotiations. It was a well-attended gathering of experts numbering 250 including 30 from abroad. This convention had warned the Government not to accept the Dukel Proposals on Intellectual Property Rights. The proposals made by Mr. Arthur Dunkel, Director General of GATT, have sought to barter away the interests of developing countries and help the developed countries to tighten their monopoly hold on global economy.

The Dunkel Proposals clear the way for easy access of multinational corporations to arrest the growth of economic pace of developing countries like India. The much needed multinational market access is opened by the Dunkel Proposals. The final result of these proposals will be to put a halt to the gains of the Third World which had come in the post-colonial era.

The immediate effect of DDT will be to face a death-knell for all the efforts that had gone into and are going on in the research and development of Indian scientists and technologists for a self-reliant economy. The proposal runs through all aspects of industries including pharmaceuticals and agriculture, plant breeding of the country. If it is accepted by the Government of India, it will be our doomsday to ruin our industrial development and our strenous efforts of self-reliance and we will be paving the way to recolonisation of the country by multinationals.

The Intellectual property Rights include copyright and related matters just as artistic and literary works, computer programmes, integrated circuits and informatics. Industrial property includes patents, designs, unity models, investions, certificates and trade marks and similar rights. These rights are recognised statutorily in India as well as in other countries. In the last few years the areas covered by the Intellectual property Rights are being widened in a vast array of subjects.

Many countries extend patents to plants, animals and other life forms, seeds, mathematical equations and so on. By bending our knees to DDT we will have to face plant breeders Rights, which means increased prices of seeds, greater domination of our agriculture by multinational corporations.

This kind of monopoly will help the multinationals to put their strongest folks on scientific freedom and research of our country. We should rather call this Intellectual Property Right as restriction on intellectual progress by multinational companies.

The General Agreement on Tariffs and Trade is not a definite treaty with its own institutional arrangements. It came into existence in 1948 as a stop-gap arrangement which by now has lasted 44 years. GATT was to have been suceeded by International Trade Organisation envisaged under the Hawana Charter. Just one thing stopped that from happening. The United States Congress refused to ratify the Charter. The reason was that it would have meant surrendering a part of its sovereignty to the ITO. It meant that the Congress and the US Government would have had to forego some rights in the area of trade policy. The Congress was unwilling to ratify what they saw as a dilution of sovereignty. The GATT Council has a tradition of consensus. Valid objections made by the USA disappear. When an objector is a poor Third World country,

when developing countries like India express similar and far more valid fears about inroads into its soverignty, these fears are phoo-phooed by the western countries and in particular the USA. Ridicule tom-tommed by sections of the Indian media with gullible journalists even seriously arguing for the benefits the new dispensation would bring this country. One should examine why the West chose GATT as the forum to raise issues relating to Intellectual Property Rights and Trade Related Investment Measure ? Were not the IMF and the World Bank already there to arm twist the economies of the developing nations. The simple reason is that in the case of the World Bank and the IMF, the developing nations can resist their inteference by not seeking their money. Though these two bodies wield enormous influence in shaping the economic policies of poor countries, they countribute to no more than five per cent of investment for development in the Third World. So by not begging for their money you can curb their influence. On the other hand, it is difficult for any country to close its frontiers and shut itself off from trade with the outside world. Trade is the biggest interface of nations with other nations. That is one reason why the West shifted these issues to GATT where they could more easily bully a divided Third World. Developing nations care the weakest inside GATT in terms of collective organisation or bargaining. They do not bargain or negotiate collectively inside GATT. Dealings at GATT do not have a transparent nature. All GATT meetings are behind closed doors without the obtrusive presence of the media or public interest groups. But representatives of major multinational companies prowl around freely. Major decisions are often taken at informal meetings. The GATT is strictly a provisional treaty, a contract among signatory nations and the Director General and his minions are only contracted parties supposed to services the contract. The Director General should be at the most a Chief Administrative Officer, at the least, a Head Clerk. It is not his job to promote any interest. Yet Arthur Dunkel, the present Director General and his team are going out of their way to promote the demands and greed of the western nations. Importation as working consists of just three words. Actually working a pattern means manufacturing the product related to it. Under our Indian laws, if you take out a patent on Vicks in India, then you have to manufacture Vicks in India and import the product from other countries thus forcing Indian consumers to pay the prices set by you. Besides, compelling the patent holder to work the patent or manufacture his product in India is the basis for any transfer of technology in the concerned field. That would change dramatically if we accepted the principle of importation as working. In its crudest essence, importation as working means that importing a product is equal to manufacturing that product in India, that is, import—manufacture. A greater debasement of language is hard to imagine. Acceptance of import of a product as equal to its manufacture will have deadly consequences. The entire process of transfer of technology would come to a dead halt. When a company is completed to manufacture within India, it means jobs for Indians, creation of industrial units in India, stimulus to other related spheres of industry, use of Indian compoments, development of Indian expertise over time. Importation as working and the grant of product patent in all areas will bring India to her knees. Importation as working would also mean ballooning of our import bill to unmangeable proportions. This would obviously be followed by a skyrocketting of the prices of innumerable goods and commodities, including food, drugs, medicines and chemicals used in industries. As matters stand now, the price of medicines in India are the cheapest in the world. Exactly the same results would be duplicated if India accepted the Trade Related Intellectual Property Rights (TRIPS) at GATT or succumbed to US pressure under Special 301. What are the pressures exerted on India to change her patent law ? The pressures are three cornered. No. 1, the US bullying under Special 301; No. 2, pressurising India to join the Paris Convention; No. 3 in terms of what are known as Trade Related Intellectual Property Rights (TRIPS) proposals at GATT. Thus the basic threat is to attack

Indian exports to the United States. In case India does not concede these demands, It would mean a 100 per cent or worse counter-vailing duty on Indian products. This would hit Indian exports and the country's foreign exchange earnings quite badly. The other reason why the threat did not come through was that the USA did not feel strong enough to face up a possible anti-American backlash in this country. Besides, it felt that it did not make sense to do so when the present Government in India was anyway resrusturing its economy in a direction that would benefit the Americans more than it would the Indians. India was for many years subject to pressures aimed at roping her into Paris Convention for the protection of industrial property. For ages, multinationals and their lobbyists tried their best to get India sign the Treaty of Paris, but in vain.

Several former Chief Justices of India, including Y. V. Chandrachud and M. Hidayatullah, had argued forcefully against the Paris Convention, the signing of which, in the words of Justice Hidayatullah, could amount to signing the death warrant of the Indian industry. India then sought the revision of the treaty in the early 1970s. Even several Western nations accepted the principle of 'no implementation without participaton'. Almost all the countries agreed in principle to the revision of the treaty. But after some ten years' efforts, the whole process was shut down by the U.S.A. compelling India to hold back from joining a convention designed to bolster the interests of the rich former colonial powers. GATT should have strictly been related to trade and nothing else. Even bringing the I.P.R. issues to GATT was a well-planned fraud. It is very difficult for any country to close its frontlers to trade. The whole Dunkel package has been presented in a total 'take it or leave it' form, to compel us to swallow TRIPS and other negative aspects with the rest of it. It is this 'take it or leave it' principle that India first ought to attack instead of caving in to the threats of isolation in trade. It is essential that India takes a firm stand at GATT taking an open position on deliberations, both at home and in Geneva. If India takes the lead, a number of other developing nations will follow it. One hundred and eleven participants from nearly 15 developing countries attended the Third World Patent Convenion in New Delhi. Virtually, all of them backed the views of their Indian colleagues. For decades, attempts were made to browbeat India to join the Paris Convention but where soundly defeated. Scores of questions in Parliament on whether India intended to accede to the convention have been answered with a clear-cut 'No'. It is not that our country has been destroyed as a consequence of it nor have its scientific research and achievements been destroyed. The threat from the U.S.A. too needs to be seen in the context of that country's situation as a declining economic power trying to cure its sickness by bullying the developing nations. If ever there was a clear-cut case for the IMF and the World Bank prescriptions, it is the United States' economy which is the biggest debtor nation in the world with the maximum wastage and the highest subsidies to the most wasteful sectors. India should say 'no' to GATT. We must not surrender the Indian economic sovereignty and its well-intended policies. So, we should say 'no' to the GATT proposals and there should not be any question of amendments coming into play in this regard.

THE VICE-CHAIRMAN (SHRI MD. SALIM) : Now, there are two statements scheduled at 5.30 p.m. and the Ministers are also here. The discussion on the Dunkel Draft is also inconclusive. If the Members agree, we shall have the statements now and we can take up the clarifications tomorrow . . . (*Interruptions*)

SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu) : The postal strike is going to commence tomorrow. So, we must be allowed to seek the clarifications today itself. This is an important issue which is going to affect 6 lakh employees . . . (*Interruptions*).

SHRI SUKOMAL SEN (West Bengal): If the issue has been settled then we will not seek any clarification.